File No.: Admn-15016/2/2023-ADMN-CIC केन्द्रीय सूचना आयोग Central Information Commission बाबा गंगनाथ मार्ग/Baba Gangnath Marg मुनिरका/Munirka, नई दिल्ली-११००६७ /New Delhi -110067

Dated - 26th June, 2024

Office Memorandum

Subject: Amendment in the Recruitment Rules for the post of Registrar in the Central Information Commission – regarding.

The undersigned is directed to say that as per DoPT's OM No. AB-14017/61/2008-Estt(RR) dated 13.10.2015, the proposal for framing / amendment of Recruitment Rules are to be uploaded on the website of respective Ministries / Departments for 30 days for inviting comments from the stakeholders.

2. Therefore, the draft Recruitment Rules to the post of Registrar, Central Information Commission, New Delhi are uploaded on the DoPT's website for information of stakeholders. All stakeholders are requested to go through the draft Recruitment Rules and furnish their comments, if any, to the undersigned within a period of one month from date of its uploading on the website. In case, no comments are received, the Commission will proceed further for taking necessary action for amendment of the aforementioned draft Recruitment Rules.

(S K Rabbani) Deputy Secretary(A)

Encl: Draft Recruitment Rules for the post of Registrar.

То

All concerned Stakeholders

Copy to:

 Deputy Secretary (MR), CIC - a copy of draft Notification of RRs on the aforementioned posts is enclosed with a request to upload the same on the website of the Commission.

(TO BE PUBLISHED IN PART-II, SECTION 3, SUB-SECTION (i) OF GAZETTE OF INDIA, EXTRAORDINARY)

MINISRTY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS

(Department of Personnel and Training)

NOTIFICATION

New Delhi, the, 2024

G.S.R.---- In exercise of the powers conferred by the proviso to Article 309 of the Constitution and in supersession of the Central Information Commission Recruitment Rules, 2013 except as -respects things done or omitted to be done before such suppression the Central Government hereby makes the following rules further to amend the "Central Information Commission [Registrar] Recruitment Rules, 2013, namely :-

1. **Short title and commencement** – (1) These rules may be called the Central Information Commission: [Registrar] Recruitment (Amendment) Rules, 2024.

(2) They shall come into force on the date of their publication in the Official Gazette.

- 2. Number of post, classification and Pay Band and Grade Pay or scale of pay---The number of the said post, its classification and the Pay Band and Grade Pay or scale pay attached thereto shall be as specified in columns (2) to (4) of the Schedule annexed to these rules.
- 3. **Method of recruitment, age limit, qualification, etc.**—The method of recruitment, age limit, qualifications and other matters relating to the said post shall be as specified in columns (5) to (13) of the said Schedule annexed to these rules.
- 4. Disqualification--- No person,--

(a) who has entered into or contracted a marriage with a person having a spouse living, or

(b) who having a spouse living has entered into or contracted a marriage with any person shall be eligible for appointment to the said post:

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person that the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

5. Power to relax—Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, after consultation with Union Public Service Commission by order, for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

Saving-Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Schedule Tribes other Backward Classes, ex-service personnel and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

Name of the post	No. of Posts	Classification	Pay Band and Grade Pay	Whether selection non- selection post	Age limit for direct recruits	Educational and other qualifications required
(1)	(2)	(3)	(4)	(5)	(6)	(7)
Registrar	1 (2013)* *Subject to variation dependent on workload	General Central Service Group 'A' Non- Ministerial	Level 13	Not applicable	Not applicable	Not applicable

SCHEDULE

Whether age prescribed for direct recruitment will apply in case of promotees and those coming on deputation	Period of Probation, if any	Method of Recruitment whether by DRs or by promotion or by deputation/ transfer and percentage of the vacancies to be filled by various methods	In case of recruitment whether by DRs or by promotion or by deputation/trans fer and percentage of the vacancies to be filled by various methods	If a DPC exists what is its composition	Circumstances in which UPSC is to be consulted in making recruitment
(8)	(9)	(10)	(11)	(12)	(13)
Not applicable	Not applicable	By deputation	Deputation: Officers under the Central Government or State Government/Uni on territory Administration or Supreme Court or High Court or Tribunal: (A)(I) Holding analogous posts on regular basis	Not applicable	Not necessary

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			in the parent		
			cadre or		
			department;		
		1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	or	1.20	
			1115		
			(II) with a minimum of five		
á		8			
			years service in		
			the grade		
			rendered after		
			appointment		
			thereto on		
			regular basis in		
			Level-12 in the		
			Pay Matrix or		
(#)			equivalent in the		
			parent cadre or		
			department;		
			Or		
			(III) with a		
			minimum of ten		
			years service in		
			the grade		
			rendered after		8
	~		appointment		2 J
			thereto on		
	25		regular basis in	÷ •	
-			Level-11 in the		12
	8		Pay Matrix or		
			equivalent in the		
			parent cadre or		
			Department;		·
			or		
			holding post of District		
					3
			Judge/Additional		
			District Judge/		
			Registrar/		
	24		Additional		6
	1		Registrar of	9	
			Supreme Court/		
	<i>a</i>		High Court/		
			Tribunal on		
321			regular basis;		
	1		And		
			(C.) possessing		
			the following		
			educational		
			qualifications		
			and experience,		

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	· • • •	(i) A degree in Law from a recognized University;	2		
		Note 1: The Departmental Officers in the feeder category who are in the direct line of promotion will		*	
		not be eligible for appointment on deputation. Similarly, deputationists shall not be eligible for consideration for			
3		appointment by promotion. Note 2: Period	-		
		of deputation including period of deputation in another ex- cadre post held immediately	5	ë.	
	8	preceding this appointment in the same or some other organization or		ан.: 19	
		Department of the Central Government shall ordinarily not to exceed five years.			
	х 	Note 3: The maximum age is limit for appointment by deputation			*)
		(including short term contract) shall not be exceeding 56	3	-	

receipt of applications.			1	
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[F.No. 4/17/2022-IR-I]

S.D. Sharma, Joint Secretary

The Principal rules were notified vide ----- G.S.R. 387(E), dated the 20th June 2013.

